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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH;
J A I P U R.

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O.A. No. 360/96

Date of order: 22.9.1997

S.K.Jain S/o Shri S.C.Jain, resident of
Q.No.III/3, P&T Colony, Shastri Nagar,
Jaipur. Presently posted as S.D.E. Auto
Manual Trunk Technical and Directory,
O/o GMTD Jaipur.

: Applicant

Versus

1. Union of India through Secretary,
Ministry of Communication, Door Sanchar
Bhavan, New Delhi.
2. The Chief General Manager,
Telecommunications, Rajasthan Circle,
Jaipur.

: Respondents

Mr. R.N.Mathur, counsel for the applicant
Mr. K.N.Shrimal, counsel for the respondents

CORAM:

HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI RAPAN PRAKASH, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

In this application under Section 19 of the
Administrative Tribunals Act, 1985, Shri S.K.Jain
has prayed that the Memorandum dated 26.3.1993 (Annex.A-2)
being the charge-sheet issued to the applicant may be
quashed and the order dated 21.8.1995 (Annex.A-1) by
which the penalty of reduction in the Time Scale of Pay
has been imposed on the applicant may also be quashed.

2. We have heard the learned counsel for the parties
and have perused the material on record including the
reply filed by the respondents. The respondents have
stated in their reply that the appeal filed by the
applicant, as at Annexure A-4 dated 20.10.1995 is still
pending and the Appellate Authority is likely to decide

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the appeal. They have, therefore, stated that this application is premature.

3. In the circumstances of the present case, after hearing the learned counsel for the parties, we direct that the Appellate Authority shall decide the appeal filed by the applicant within a period of four months from the date of receipt of a copy of the judgment. If the applicant still remains aggrieved, he shall be free to file a fresh application.

4. The O.A. stands dismissed. No order as to costs.


(Patan Prakash)
Member Judicial


(O.P. Sharma)
Member Administrative